

account of implementation of the goods and services tax in pursuance of the provisions of the Constitution (One Hundred and First Amendment) Act, 2016. The compensation under this Act shall be payable to any State during the transition period, *i.e.* for a period of five years from the date from which the provisions of the Central Goods and Services Tax Act, 2017 is brought into force.

#### **Funds allocated under Stand Up India**

1828. SHRI K.T.S. TULSI: Will the Minister of FINANCE be pleased to state the total amount of funds allocated and funds spent by Government, under the Stand Up India Scheme for the year 2016-17, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): Government does not allocate funds for loans under the Stand Up India Scheme as loans under the Scheme are extended by lending institutions as per commercial parameters. An amount of ₹ 500 crore was however allocated and released by Government in 2016-17 towards a Credit Guarantee Fund for such loans. The Credit Guarantee Fund operates on a national basis and is not allocated or spent on State-wise basis.

#### **Measures to increase domestic capital investment**

1829. SHRI PARIMAL NATHWANI: Will the Minister of FINANCE be pleased to state:

(a) the details of total domestic capital investment and foreign capital investment infused in the country during the last three years;

(b) whether Government has plans to encourage domestic capital investments and if so, the details thereof;

(c) the measures taken or proposed to be taken to increase domestic capital investment; and

(d) the details of the steps taken to strengthen economic credentials and make India one of the strongest economies of the world?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) The total domestic capital investment seen in terms of investment rate (gross capital formation as percentage of GDP) was 33.8 per cent,